247 Papers Laid

(Rs. per tonne)

(f) whether Government propose to take action on such demands; and

(g) if so, the details thereof and if not the reasons therefor?

THEMINISTEROFAGRICULTURE(SHRICHATURANAN MISHRA): (a) and (b) Yes,Sir.The concession on decontrolledphosphatic and potassic fertilizers has beenenhanced on sales to the farmers effectivefrom 6th July, 1996 as under:—

	(its:per tonie)	
	Rate of	concession
	Up to	from
	5.7.96	6.7.%
Indigenous Di-	1000	3,000
Ammonium Phosphate		
Imported Di-	_	1500
Ammonium Phosphate		
Muriate of Potash	1000	1500
Single Super	340	500
Phosphate		
Indigenous Complexes	435	1304
	000	2633

(e) and (d) No, Sir. Fertilizer is an agricultural input which contributes to enhancing production and productivity. Increase in subsidy on fertilizers has no bearing on other consumable items.

(c) No, Sir.

(f) and (g) Do not arise.

दुधारू पशुओं से दुग्ध उत्पादन 2090. श्री राम जेठमलानीः क्या पशुपालन

और डेयरी मंत्री यह बताने की कृपा करेंगे किः

(क) क्या यह सच है कि वर्ष 1995-96 में देश में दूध का उत्पादन 6,550 लाख टन तक हो गया है:

(ख) यदि नहीं, तो इस संबंध में तथ्य क्या है:

(ग) क्या यह भी सच है कि देश में दुधारू पशुओं की संख्या लगभग 2720 लाख है जो विश्व के सभी देशों में ऐसे पशुओं की संख्या से कहीं अधिक है;

(घ) यदि नहीं, तो इस संबंध में सरकार का
 भया अनुमान है;

(ङ) क्या यह भी सच है कि अमरीका, डेनमार्क, जर्मनी, फ्रांस, कनाडा, ईगलैण्ड, आखेलिया इत्यादि दुग्ध उत्पादक देशों की तुलना में देश में दुधारू पशुओं द्वारा दिए गए दुग्ध की औसत मात्रा केवल 25 प्रतिशत है; और

(च) यदि नहीं, तो उपरोक्त देशों की तुलना में इसके संबंध में सरकार का क्या अनुमान है?

पशुपालन और डेयरी विभाग के राज्य मंत्री (श्री रघुवंश प्रसाद सिंह): (क) और (ख) 1995-96 के दौरान दुग्ध-उत्पादन लगभग 66.3 मिलियन टन तक होने की संभावना है।

(ग) तथा (घ) जी, नहीं। 1987 को पशुधन संगणना के अनुसार देश में दुधारू पशुओं की संख्या लगभग 92 मिलियन है।

(ङ) ज़ी, हो।

(च) प्रश्न नहीं उठता।

12.00 NOON

[The Deputy Chairman In the Chair]

PAPERS LAID ON THE TABLE

Report of the Comptroller and auditor Genl. of India

THEMINISTEROFAGRICULTURE(SHRICHATURANANMISHRA)Madam, onbehalfofSHRIBIRENDRAPRASADBAISHYA I lay on the Table under clause (1)ofofarticleoftheConstitution a copy (inEnglishandHindi)oftheReportComptrollerandAuditorGeneralNo.22(Commercial)of1995(FerroScrapNigamLimited).

[Placed in Library, See No. LT. 286/961

Report and Accounts (1994-95) of the Central Social Welfare Board N. Delhi.

THE MINISTER OF STATE IN THE DEPTT. OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): Madam, on behalf of SHRI S.R. BOMMAI, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- (i) Annual Report and Accounts of the Central Social Welfare Board, New Delhi, for the year 1994-95, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the above Board.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library, See No. LT. 316/96]

Report of the Comptroller and Auditor General of India

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): Madam, on behalf of SHRI P. CHIDAMBARAM): I lay on the Table, under clause (1) of article 151 of the Constitution a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India No. 14 (Commercial) of 1995 (the New India Assurance Company Limited.)

Placed in Library, See No. LT. 283/96]

Notification of the Ministry of Environment and Forests

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAINARAIN PRASAD NISHAD): Madam, I lay on the Table, under Section 26 of the Environment (Protection) Act, 1986, a copy (in English and Hindi) of the Ministry of Environment and Forests, Notification S.O. No. 157(E), dated the 27th February, 1996, relating to delegation of powers of Section '5' of Environment (Protection) Act, 1986, to Chairman, Central Pollution Control Board pertaining to issue of directions. IPlaced in Library, *See* No. LT. 317/96]

- 1. Uttar Pradesh Universities (Amendment) Act, 1996.
- 2. Accounts (1994-95) of the Aligarh Muslim University, Aligarh.
- 3. Report and Accounts (1994-95) of the Indian Instt. of Technology, Delhi and related papers.
- 4. Accounts (1993-94) of the Kindriya Vidyalaya Sangthan, New Delhi and related papers.

SHRI MUHI RAM SAIKIA: Madam, I lay on the Table—

I. A copy (in English and Hindi) of the Uttar Pradesh Universities (Amendment) Act, 1996 (No. 4 of 1996), under sub section (4) of Section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1995. iIPlaced in Library. *See* No. LT. 318/96]

- II. A copy each (in English and Hindi). of the following, papers:—
- (i) (a) Annual Acounts of the Aligarh Muslim University, Aligarh, for the year 1994-95, and the Audit Report thereon, under sub-section (4) of section 35 of Aligarh Muslim University Act, 1920.
 (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. LT. 319/96] (ii)

- (a) Annual report of the Indian Institute of Technology, Delhi for the year 1994-95.
- (b) Annual Statement of Accounts of the Indian Institute of Technology Delhi, for the year 1994-95 and the Audit Report thereon, under subsection (4) of Section 23 of the Institute of Technology Act, 1961.
- (c) Review by Government on the working of the above Institute.